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SLP(C)No. 21786 OF 2001
ITEM No.32

Court No. 9

SECTION IX
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.21786/2001
(From the judgement and order dated 22/10/2001 in AN 838/01,
in C.S.365/2001 in Suit No.194/2001 of The HIGH COURT OF BOMBAY)

I.C.I.C.I. LTD.

Petitioner (s)

VERSUS

BARODA RAYON CORPORATION LTD. & ORS.

Respondent (s)

(With prayer for I.R.)

(With Appln(s). for exemption from filing c/c of the impugned Judgment)

With

SLP(C)No.21789/2001

Date : 01/09/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner (s)

Mr. Bharat Sangal,Adv.

For Respondent (s) M/s. Gopal Jain,R.N.Karanjawala,Ms.N.Gore &
Mrs Manik Karanjawala,Advs.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated, the matter is adjourned for three weeks.

(Y.P. Dhamija)
Court Master

(Veera Verma)
Court Master